

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 187 of 2020

IN THE MATTER OF:

**Digamber Bhondwe, Director,
Turning Point Estates Pvt. Ltd.**

....Appellant

Vs.

JM Financial Asset Reconstruction Company

....Respondent

Present:

For Appellant: Mr. Sunil Mund, Ms. Soumya Patra and Ms. Ishpreet Singh, Advocates

For Respondent: Mr. Sumit Bindal and Mr. A. Anand, Advocates for R-1.

O R D E R

31.01.2020: The Appellant claims to have filed the instant appeal in his individual capacity as erstwhile Director of the Corporate Debtor 'Turning Point Estates Pvt. Ltd.', however, has not arrayed the Corporate Debtor 'Turning Point Estates Pvt. Ltd.' as party Respondent in this appeal. The Appellant shall file an application seeking impleadment of Respondent 'Turning Point Estates Pvt. Ltd.' as 2nd Respondent, it being a necessary party. Same to be done within one week.

Issue notice on Respondent. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondent, he may file the same and notice may be issued through email as well.

Mr. Sumit Bindal, Advocate appeared on behalf of Respondent No. 1. Thus, no notice is required to be issued to Respondent No.1. They may file Reply within two weeks. Rejoinder, if any, may be filed within one week thereof.

Appellant shall be at liberty to settle the claim.

Post this appeal on 'For Admission (After Notice)' on **06th March, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn

Company Appeal (AT) (Ins) No. 187 of 2020